### Statement-II-B

[17 November, 2016]

Details of Dr. Ambedkar's new Chairs established in the year 2016 (All the newly established Dr. Ambedkar Chairs have been provided financial assistance of ₹ 7,00,000/- for the year 2016-17)

Sl. No.	Name of the Chair	Amount released (in ₹) during 2016-17
1.	Banaras Hindu University, Varanasi	7,00,000/-
2.	Central University Himachal Pradesh, Dharmashala	7,00,000/-
3.	Tejpur Central University, Assam	7,00,000/-
4.	Andhra University, Visakhapatnam	7,00,000/-
5.	Patna University, Patna, Bihar	7,00,000/-
6.	University of Rajasthan, Jaipur	7,00,000/-
7.	Annamalai University, Tamil Nadu	7,00,000/-
8.	SNDT Women's University, Mumbai	7,00,000/-
9.	Indira Gandhi National Tribal University, Madhya Prade	sh 7,00,000/-
10.	Dr. Harisingh Gour Vishwavidyalaya Sagar, Madhya Pra	desh 7,00,000/-
11.	MS University of Baroda, Vadodara	7,00,000/-

## Report of expert committee headed by Shri Shyam Benegal

- \*23. SHRI DEREK O'BRIEN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether Government has received the report of the Expert Committee headed by Shri Shyam Benegal to recommend changes to the Cinematograph Act, 1952 and to bring transparency in the Central Board of Film Certification (CBFC);
- (b) if so, the details of the recommendations made in the report and the implementation progress made so far by Government in this regard; and
- (c) whether the Government has taken any steps regarding the amendment of guidelines under Section 5 B of the Cinematograph Act, 1952 and if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI M. VENKAIAH NAIDU): (a) Yes sir. The Committee of Experts constituted under the Chairmanship of Shri Shyam Benegal to evolve broad guidelines/procedures for certification of films by Central Board of Film Certification (CBFC) within the ambit of Cinematograph Act, 1952 and Cinematograph (Certification) Rules, 1983, submitted first part of its report in April, 2016 and final part in June, 2016.

- Details of the recommendations made by the Committee of Experts are given in Statement (See below). The recommendations of the Committee require examination by the Government.
- Draft Guidelines for Certification of films under Section 5 B of the Cinematograph Act, 1952 submitted by the Committee of Experts under Shri Shyam Benegal along with the report are being examined in the Ministry.

#### Statement

# Summary of recommendations of the Committee of Experts headed by Shri Shyam Benegal

- Central Board of Film Certification (CBFC) not to order excisions, modifications or amendments. The scope of certification process to be limited only to suggest what category of audiences [age groups] can watch a particular film.
- Guidelines to be revised for each category of certification in order to empower viewers to make informed viewing choices by specifying the category.
- New categories 12+ and 15+ proposed under the 'UA' category. Beyond 'A', 3. another category 'A with caution' i.e. 'A-C' category has been suggested.
- 4. Films violating the provisions of Section 5 B (1) of the Cinematograph Act, i.e., film depicting scenes against the interests of the sovereignty and integrity of India, security of the State, friendly relation with foreign States, public order, decency or morality, defamation or contempt of court etc. be not allowed certification.
- CBFC Chairperson and Board Members to play a role in guiding the Board at apex level than participating in routine certification process.
- Lesser number of members in the Board suggested in view of the suggested role of CBFC, i.e. One Member representing each of the nine Regional Office and a Chairperson.
- Two tier system of Advisory Panels, Regional and Central Panels for Examining 7. and Revising Committee respectively.

- Role envisaged for National Commission of Women/National Commission for Protection of Child Rights/film professionals in making nominations to Examining Panels.
- The Examining Officer to be a member from the Regional Advisory Panels instead
  of an official from CBFC. Regional Officer to act as member- secretary of the
  Committee only.
- 10. Role of Chief Executive Officer and Regional Officer shall be limited to the administrative aspect of certification only.
- The language in respect of which each Regional Office can certify films shall be specified in the Rules so that each film can only apply to the Regional Office specified for such language.
- 12. The Central Advisory Panel to be located at the CBFC Head Office and to comprise the pool of Revising Committee Members of slightly higher caliber. Appointment through a 5-member committee by the Central Government, with due representation from all the regions.
- 13. Revising Committee to constitute first stage of appeal whose Member-Secretary would be the Chief Executive Officer, CBFC.
- 14. Central Advisory Panel members be nominated from amongst persons having in depth understanding of Indian society and persons of eminence in various fields.
- 15. Online submission and processing of applications for certification.
- 16. Out of turn (Tatkal Scheme) film certification.
- 17. Recertification of films by modifying the film for broadcasting in Television and for any other purpose to be permitted.
- 18. Revision of honorarium paid to the members of Examining and Revising Committee.
- Applicant be asked to deposit the Director's Cut in the National Film Archives of India for preservation of Indian Cinema.
- 20. Cap of two films to be watched by one Examining Committee per day.
- 21. Re-examination of the films by the CBFC on complaints received after certification of films in certain cases on account of violation of provisions of Section 5B(1) of the Act.

22. In other recommendations it has suggested:

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- (i) Conduct a study on the impact of cinema when viewed collectively as against individually.
- (ii) Categorisation of films should not be used for purposes of State taxation.
- (iii) NFDC to produce a short film for educating the film going audience about the categories of the films and their applicability to various sections of society. This should be dubbed in primary Indian languages and shown in all theatres for a period of two years.
- 23. "Licensed suppliers" of Performing Animals (PA) whose services can be hired by the Producer till a directory of "certified (approved) personnel" is published by AWBI to facilitate NOC for such films.
- 24. "Performing animals" in case of a film may be defined as an animal which is written into the script of the movie, and is required to perform an act which it would not normally do.
- 25. A meaningful static anti-smoking disclaimer in the beginning of a film with standard visual background and an audio backing in place of current disclaimers during each and every scene depicting smoking.
- 26. Film Industry should produce small films on anti-tobacco/smoking with popular actors on their own for screening in cinema halls and on TV channels.

## Constitution of Commission for shepherd community

- \*24. DR. VIKAS MAHATME: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) whether Shepherd is a large community in all States of the country and they are Nomadic tribes (Ghumantu) moving around forests for grazing sheep and remain far away from civilization;
- (b) whether they belong to the category of OBC and are facing problem of education and health of their children;
- (c) whether former P.M. Shri Atal Bihari Vajpayeeji promised to constitute a Shepherd Commission:
  - (d) whether till this day the commitment has not been fulfilled; and